



2026:DHC:4613-DB



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 7120/2026 and CM APPLs. 34854-855/2026

SH. TARUN KUMAR & ORS.Petitioners

Through: Ms. Prabha Mishra, Advocate

versus

UNION OF INDIA & ORS.Respondents

Through: Ms. Sunanda Shukla SPC and
Mr. Rajveer Pandey GP for Respondents

CORAM:

HON'BLE MR. JUSTICE C. HARI SHANKAR

HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

ORDER (ORAL)

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21.05.2026

C.HARI SHANKAR, J.

1. After some hearing, Ms. Mishra, learned counsel for the petitioners seek leave to withdraw this petition as she submits that she would avail the liberty granted by the Tribunal vide para 2 of the impugned order dated 13 January 2026 passed in MA 8/2025 in O.A. 1959/2016.

2. Leave and liberty is granted as aforesaid.

3. The petition is disposed of as withdrawn.

C. HARI SHANKAR, J.

OM PRAKASH SHUKLA, J.

MAY 21, 2026/yg